

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 33/TL/2022**

Subject: Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of transmission licence to Nangalbibra- Bongaigaon Transmission Limited.

Date of Hearing: 5.7.2022

Coram: Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner: Nangalbibra- Bongaigaon Transmission Limited (NBTL)

Respondents: Assam Power Distribution Company Limited and 10 Ors.

Parties present: Shri Deep Rao, Advocate, NBTL  
Ms. Harneet Kaur, Advocate, NBTL  
Shri Pulkit Sharma, Advocate, NBTL  
Shri Balaji Sivan, NBTL  
Shri Rajesh Kumar, CTUIL  
Shri Yatin Sharma, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Ranjeet Singh, Rajput, CTUIL  
Shri Akshayavat Kislay, CTUIL

**Record of Proceedings**

Cases was called out for virtual hearing.

Learned counsel for the Petitioner submitted that the instant Petition has been filed for grant of transmission licence to the Petitioner to establish the 'Establishment of New 220/132 kV substation at Nangalbibra' (in short, 'the Project'). Learned counsel further submitted that the Commission in its order dated 23.5.2022 had proposed to grant transmission licence to the Petitioner and in this regard notices under Section 15 (5) of the Electricity Act, 2003 were published by the Commission. No objection has been received so far in this regard, and thus, appropriate order(s) may be passed in the matters expeditiously. Learned counsel requested to grant transmission licence to the Petitioner company.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to submit on affidavit within a week the schematic diagram, duly vetted by CTUIL, of bays to be constructed at Bongaigaon (POWERGRID) substation under the instant project. The Petitioner and CTUIL were directed to confirm that there is no ambiguity in scope of works for implementation of 2 nos. of 220 kV GIS bay at Bongaigaon (POWERGRID) 400/220 kV S/s for termination of Bongaigaon (POWERGRID) - Nangalbibra 400 kV D/c line (initially operated at 220 kV).

3. Subject to the above, the Commission reserved order in the matter.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**